

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

383

C.P. No. 46 /2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th March, 2017, 10.30 A.M

Name of the Company		Magna Vanijya Limited.	
Under Section		14 (1)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	CS KIRAN SHARMA	PETITIONER	<u>Kiran Sharma</u> 29/03/2017

ORDER

Ld. Pr. CS for the petitioner informed that in compliance of the earlier order of the Tribunal she had published notice in the newspapers. It also appears from the record that it is a NBFC Company and till date no reply from Reserve Bank of India has been received.

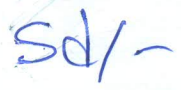
Ld. Pr. CS informed that Reserve Bank of India has issued NOC but till date the same is not received from Reserve Bank of India. 30 days' time is given for filing reply by the Reserve Bank of India. If no objection is received within 30 days then it shall be presumed that The Reserve Bank of India has no objection regarding the proposed conversion from public limited company to private limited company.

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List the matter on 01/05/2017.

A copy of the order may be issued to the party, upon compliance of the necessary formalities.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)